## JOINT COMMITTEE ON OFFICES OF PROFIT

(THIRTEENTH LOK SABHA)

#### SIXTH REPORT



Presented to Lok Sabha on 7-5-2063 Laid in Rajya Sabha on 7-5-203

#### , LOK SABHA SECRETARIAT NEW DELHI

May Aprel, 2003/Vaisakha 1925 (Saka)
Price: Rs. 16.00

#### **CONTENTS**

COMPOSITION OF	THE JOINT COMMITTEE ON OFFICES OF PROFIT	(iii
Introduction .	••••••	(v)
	Report	
Part - A	Cases of Nominations which do not appear to attract disqualification:	
Chapter I	Nomination of Members of Parliament to the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna (PMGSY), Himachal Pradesh	1
Chapter II	Nomination of Members of Parliament (Lok Sabha) as non-official members to State Level Kol Dam Oustees Rehabilitation and Advisory Committee, Himachal Pradesh	3
Part - B	Case which may incur disqualification:	
Chapter III	Punjab State Warehousing Corporation, Chandigarh	6
	Annexures	
Annexure I	Letter No. GAD-(PA)-4-(D)-42/90 dated 3 June, 2002 from Government of Himachal Pradesh.	9
Annexure II	Letter No. GAD-(PA)-4-(D)-42/90 dated 7 August, 2002 from Government of Himachal Pradesh.	12
Annexure III	Letter No. GAD-C(PA)-4-(D)6-32/90 dated 5 November, 2001 from Government of Himachal Pradesh	13
Annexure IV	Letter No. GAD-(PA)-4-(D)-32/90 dated 8 March, 2002 from Government of Himachal Pradesh.	15
	Appendices	
Appendix-I	Extract of the Minutes of the sitting of the Committee held on 4 April, 2002.	25
APPENDIX-II	Extract of the Minutes of the sitting of the Committee held on 30 October, 2002	27
APPENDIX-III	Extract of the Minutes of the sitting of the Committee held on 4 December, 2002.	29
APPENDIX-IV	Extract of the Minutes of the sitting of the Committee held on 27 March, 2003	31

## COMPOSITION OF THE JOINT COMMITTEE ON OFFICES OF PROFIT (THIRTEENTH LOK SABHA)

Shri Virendra Kumar — Chairman

#### **Members**

#### Lok Sabha

- 2. Shri Nand Kumar Singh Chauhan
- 3. Shri G. Putta Swamy Gowda
- 4. Shri Moinul Hassan
- 5. Shri Nawal Kishore Rai
- 6. Shri G. Ganga Reddy
- 7. Shri K. A. Sangtam
- 8. Shri Kunwar Sarvaraj Singh
- 9. Shri Kharabela Swain
- #10. Smt. Kumudini Patnaik

#### Rajya Sabha

- \*11. Shri Sangh Priya Gautam
- \*\*12. Shri Sanjay Nirupam
- @13. Shri Nilotpal Basu
  - 14. Dr. M.N. Das
- \$15. Shri Eduardo Faleiro

#### SECRETARIAT

Shri John Joseph — Additional Secretary
 Shri Ram Autar Ram — Joint Secretary
 Shri A. Louis Martin — Deputy Secretary
 Shri Ashok Balwani — Under Secretary

- \* Elected by Rajya Sabha on 15 May, 2000 vice Sarvashri Onkar Singh Lakhwat retired.
- \*\* Retired from Rajya Sabha on 2 April, 2000 and Re-elected by Rajya Sabha on 15 May, 2000.
- @ Elected by Rajya Sabha on 25 August, 2000 vice Shri E. Balanandan retired.
- # Elected by Lok Sabha on 30 August, 2001 vice Shri Braja Kishore Tripathi resigned.
- \$ Elected by Rajya Sabha on 25 July, 2002 vice Shri Banarsi Das Gupta retired.

#### INTRODUCTION

I, the Chairman of the Joint Committee on Offices of Profit, having been authorised by the Committee to present the Report on their behalf, present this Sixth Report of the Committee.

- 2. The matters covered under the Report were considered by the Joint Committee on Offices of Profit at their sittings held on 4 April, 2002, 30 October, 2002 and 4 December, 2002. The Minutes of the sittings form part of the Report.
- 3. The Committee examined the composition, character, functions, etc. of five Committees/Boards constituted by the State Governments and the emoluments and allowances payable to their members and non-official Directors, Chairman, etc. with a view to considering whether holders of the offices of these bodies would incur disqualification under Article 102 of the Constitution of India.
- 4. The detailed information regarding the composition, character, functions, emoluments and allowances payable to the members of these bodies was furnished by the concerned State Governments. The Committee wish to express their thanks to the State Governments for furnishing the information desired by the Committee.
- 5. The Committee considered and adopted the Report at their sitting held on 27 March, 2003.
- 6. The observations/recommendations of the Committee in respect of the matters considered by them are given in the succeeding paragraphs.

New Delhi; 27 March, 2003 6 Chaitra, 1925 (Saka) VIRENDRA KUMAR, Chairman, Joint Committee on Offices of Profit

#### REPORT

#### PAR' A

#### CASES OF NOMINATIONS WHICH DO NOT APPEAR TO ATTRACT DISOUALIFICATION

#### CHAPTER I

NOMINATION OF MEMBERS OF PARLIAMENT OF THE STATE LEVEL STANDING COMMITTEE ON PRADHAN MANTRI GRAM SADAK YOJNA. HIMACHAL PRADESH

The Government of Himachal Pradesh, General Administration Department (Parliamentary Affairs Department) vide their letter No. GAD-(PA)-4-(D)-42/90 dated 3 June, 2002 (Annexure I) have sought approval of the Hon'ble Speaker, Lok Sabha under Parliament (Prevention of Disqualification) Act. 1959 for nomination of Members of Parliament to the State Level Standing Committee (SLSC) on Pradhan Mantri Gram Sadak Yojna (PMGSY). The Government of Himachal Pradesh had stated in their letter that the functions of the Committee would be to monitor the PMGSY Programme as approved by SLSC. The project proposals would be forwarded by State Government to the Government of India, Ministry of Rural Development.

As the information forwarded by the Government of Himachal Pradesh was insufficient the Government of Himachal Pradesh were requested to furnish further information. The information furnished by them vide their letter dated 7 August, 2002 (Annexure II) point-wise is as under:—

The remuneration payable to the Members of the Committee/Board/ Corporation/Parishad etc. including pay, travelling allowance, daily allowance. Compensatory allowance, sitting fee, etc. (Actual rates of payment may be specified).

Relating to remuneration payable to the members of the Committee it is stated that out of the funds received under PMGSY for office expenditure, a reasonable amount would be reserved to meet the expenditure on account of TA/DA etc. as permissible to the Hon'ble Members. This money would be placed at the disposal of the S.E. IInd Circle, HPPWD to meet with the expenditure.

7

Mode of appointment/removal of Members. As per the recommendation of the Standing Committee on Urban and Rural Development in their Twenty-Sixth Report presented to Lok Sabha (Recommendation at S.No. 6-Paragraph No. 6.36) that, besides, local MPs and M.L.As should be members of the State Level Standing Committee as also in order to make this committee more participative and an effective monitoring agent the State Government decided to include Lok Sabha M.Ps. and 5 M.L.As from the State as members of the State Level Standing Committee.

Qualifications for membership/ Chairmanship No such qualifications have been prescribed.

- 1.3 The Committee considered the matter at their sitting held on 30 October, 2002. (Appendix II)
- 1.4 The Committee note from the information furnished by the Government of Himachal Pradesh that TA/DA payable to Members of Parliament as non-official members of the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna would be as permissible to the Hon'ble Members.
- 1.5 The Committee also note that the function of the said Committee is to monitor the Pradhan Mantri Gram Sadak Yojna Programme as approved by SLSC. The project proposal will be forwarded by the State Government to the Government of India, Ministry of Rural Development. The Committee are of the view that the function of the Committee is advisory in nature.
- 1.6 Having considered the above information furnished by Government of Himachal Pradesh, the Committee recommend that the Members of Parliament as non-official members of the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna (PMGSY) may be exempted from disqualification for being chosen as or for being Members of Parliament subject to the condition that amount of TA/DA/other remuneration provided to the non-official members (including Members of Parliament) of the said Committee does not exceed "Compensatory Allowance" as defined in Section 2 (a) of Parliament (Prevention of Disqualification) Act, 1959.

#### **CHAPTER II**

#### NOMINATION OF MEMBERS OF PARLIAMENT (LOK SABHA) AS NON-OFFICIAL MEMBERS TO STATE LEVEL KOL DAM **OUSTEES REHABILITATION AND ADVISORY** COMMITTEE, HIMACHAL PRADESH

The Government of Himachal Pradesh, General Administration Department (Parliamentary Affairs Department) vide their letter No. GAD-C(PA)4(D)-6-32/90 dated 5 November, 2001 (Annexure III) had sought approval of the Hon'ble Speaker, Lok Sabha under Parliament (Prevention of Disqualification) Act, 1959 for nomination of Members of Parliament to the State Level Kol Dam Oustees

not	sufficient they were requested to furnish	e Government of Himachal Pradesh was h further information which was furnished ed 8 March, 2002 (Annexure IV). The
1	2	3
1.	Name of Act, Resolution Rules, etc. under which constituted.	The Committee has been constituted with the approval of the Government.
2.	Salary, Travelling Allowances, etc.	Members of the Parliament
		The Members of the Parliament on the Advisory Committee in respect of journey performed by him by rail, road, air and steamer in connection with the work of the committee, shall be entitled to D.A./T.A. on the same scale as is admissible to him under 'Salaries and Allowances of Members of Parliament' as amended from time to time.
3.	Composition of the Committee, Board, Council etc.	As per Annexure-B
4.	Powers of the Committee	To look after the work related to resettlement and rehabilitation of Kol Dam Oustees.
5.	Capital Structure etc. (in case the Body is a public undertaking)	Nil

3

#### 6. Classification of Committee:

(i) (a) Whether it is purely and Advisory Committee/Board Council etc. in nature: Yes, it is purely an advisory Committee.

(b) Whether it is an Advisory Committee wielding influence or power by way of patronage.

No.

(ii) Whether it is a non-Advisory Body/Council/Board etc. which

(a) carries executive, legislative or judicial powers; or

Nil

(b) confers powers of disbursement of funds, allotment of lands, issue of licence, etc.; or Nil

(c) gives powers of appointment, grant of scholarships, etc.?

(iii) Whether it is an office of an occasional or contractual nature?

occasional nature.

- 2.3 The matter was considered by the Committee at their sitting held on 4 December, 2002 (Appendix III).
- 2.4 The Committee observe that the Members of Parliament on the State Level Kol Dam Oustees Rehabilitation and Advisory Committee in respect of journey performed by him by rail, road, air and steamer in connection with the work of the committee, are entitled to TA/DA on the same scale as is admissible to him under 'Salaries and Allowances of Members of Parliament' as amended from time to time which are covered under "Compensatory Allowance" as defined in section 2 (a) of the Parliament (Prevention of Disqualification) Act, 1959 which is as under:—
  - "2(a) 'Compensatory Allowance' means any sum of money payable to the holder of an office by way of daily allowance, (such allowance not exceeding the amount of daily allowance to which a member of Parliament is entitled under the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954) any conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of the Office."
- 2.5 The State Level Kol Dam Oustees Rehabilitation and Advisory Committee is stated to be purely an Advisory Committee and does not wield influence or power by way of patronage. The Committee also note that the powers and functions of the said Committee, are to look after the work relating to the resettlement and rehabilitation of the Kol Dam Oustees. According to the

information furnished by the Government of Himachal Pradesh the Advisory Committee does not carry executive, judicial or legislative powers.

2.6 Having considered the above information furnished by the Government of Himachal Pradesh, the Committee recommend that the Members of Parliament on the State Level Kol Dam Oustees Rehabilitation and Advisory Committee as non-official members may be exempted from disqualification for being chosen as or for being a Member of Parliament subject to condition that TA/DA proposed to be provided to them do not exceed the compensatory allowance's as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

#### PART-B

#### CASE WHICH MAY INCUR DISQUALIFICATION

#### **CHAPTER IH**

#### PUNJAB STATE WAREHOUSING CORPORATION, CHANDIGARH

The Government of Punjab had forwarded the detailed particulars of the Punjab State Warehousing Corporation, Chandigarh regarding nomination of non-official members (including Members of Parliament, if nominated) to the said Corporation for the consideration of Joint Committee on Offices of Profit. In this connection, they had furnished the following information:—

_	2	
	Name of the Committee, Board, Council, etc.	Punjab State Warehousing Corporation, Chandigarh
2.	Name of Act, Resolution, Rules etc. under which Constituted	Warehousing Corporation Act, 1962
3.	Term of office of members	Three years in respect of non-official Members and in case of ex-officion members continued till they hold their respective posts
4.	Salary, travelling, daily allowances, etc.	Non-official members of the Corporation are paid TA/DA for attending the sitting of the Corporation in addition to Sitting Fee of Rs. 750/-
<b>5</b> .	Composition of the Committee, Board, Council etc.	Five ex-officio members are nominated by the State Govt. and five members nominated by the Central Warehousing Corporation. Chairman is appointed by the State Govt.
6.	Mode of appointment of the Members to the Committee, Council, Board etc.	The Central Warehousing Corporation nominates non-official members after three years, ex-officio members of the State Government are nominated by designation. MD and Chairman are appointed by the State Government.
<b>7</b> .	Qualification for membership/ Chairmanship in the Committee, Board, Council etc.	

1 2 3

8. Functions of the Committee, Council, Board, Corporation etc.

The Corporation may,

- (a) acquire and build godowns and warehouses at such places within the State as it may, with the previous approval of the Central Warehousing Corporation, determine;
- (b) run warehouses in the State for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities;
- (c) arrange facilities for the transport of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities to and from warehouses;
- (d) act as an agent of the Central Warehousing Corporation of the Government for the purposes of the purchase, sale, storage and distribution of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities; and
- (e) carry out such functions as may be prescribed.
- 9. Capital Structure etc. (in the case of the Body is a public undertaking)

Punjab State Warehousing Corporation was established under Warehousing Corporation Act, 1962. State Government and CWC are the shareholders of 50:50.

Authorised Capital: Rs. 2 Crores divided into shares of one hundred rupees each.

3.2 The Committee considered the matter at their sitting held on 4 April, 2002. (Appendix I)

- 3.3 The Committee note from the information furnished by the Government of Punjab that the non-official members (including Members of Parliament, if nominated) to the Punjab State Warehousing Corporation, Chandigarh are paid TA/DA for attending the meeting in addition to Rs. 750/- as a sitting fee. This Sitting fee in excess of what is permissible to a Member of Parliament as daily allowance. The Compensatory allowance as defined in Section 2(a) of the Parliament (Prevention of disqualification) Act, 1959 reads as under:—
  - "2(a) 'Compensatory Allowance' means any sum of money payable to the holder of an office by way of daily allowance, (such allowance not exceeding the amount of daily allowance to which a member of Parliament is entitled under the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954) any conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of the Office."
- 3.4 One of the criteria used for deciding the question as to which of the offices should disqualify a person for being chosen as, or for being member of Parliament is whether the body in which the office is held exercises executive powers or confers powers of disbursement of funds, etc. The Committee note that the functions of the Punjab State Warehousing Corporation are to acquire and build godowns and warehouses, run warehouses for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities, to arrange the transport facilities for agricultural produce, to act as an agent of the Central Warehousing Corporation of the Government for the purposes of the purchase, sale, storage and distribution of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities and carry out such functions as may be prescribed. The Committee observe that the functions of the Corporation are both executive and financial in nature.
- 3.5 In view of the above position, the Committee recommend that the non-official members (including Members of Parliament, if nominated) of the Punjab State Warehousing Corporation may not be exempted from disqualification for being chosen as, or for being, Members of Parliament.

New Delhi; 27 March, 2003 6 Chaitra, 1925 (Saka) VIRENDRA KUMAR, Chairman, Joint Committee on Offices of Profit. (Vide paragraph 1.1 of Chapter I)
No. GAD-(PA)-4-(D)-42/90
Government of Himachal Pradesh
General Administration Department
(Parliamentary Affairs Department)

From

The Secretary (GAD) to the Government of Himachal Pradesh.

To.

The Secretary, Lok Sabha Secretariat, Parliament House Annexe, NEW DELHI - 110 001.

Dated Shimla-171 002, the 3rd June, 2002.

Subject: Nomination of Members of Parliament in the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna (PMGSY).

Sir,

I am directed to say that, a State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna has been constituted under the chairmanship of Chief Secretary to the Government of Himachal Pradesh. With a view to make the Committee more participative and an effective monitoring agent, it has been decided to nominate the following Members of Parliament as members of the Committee:-

- 1. Shri Maheshwar Singh, M.P.
- 2. Shri Suresh Chandel, M.P.
- 3. Shri Dhani Ram Shandil, M.P.

You are, therefore, requested to kindly obtain approval of the Hon'ble Speaker, Lok Sabha and the same may kindly be conveyed to this Government at the earliest. A copy of the proforma containing necessary information in this regard is also enclosed.

Your faithfully,

Sd/-

Encls, as above.

Additional Secretary (GAD) to the Government of Himachal Pradesh

Endst. No. As above. Dated Shimla - 171 002, the 3rd June, 2002, the Government of Himachal Pradesh, Shimla—171 002 w.r.t. his letter No. PBW (B&R) (B) 3 (6)1/2002 dated 18.05.2002 for information only.

Additional Secretary (GAD) to the Government of Himachal Pradesh.

## LOK SABHA SECRETARIAT (COMMITTEE BRANCH-II)

## JOINT COMMITTEE ON OFFICES OF PROFIT (TENTH LOK SABHA)

#### **PROFORMA**

1. Name of Committee, board, council etc.

State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna

(PMGSY)

2. Name of Act, Resolution,

Rules etc., under which constituted Committee on

On recommendation of the Standing Committee on Urban & Rural

Development (LOK SABHA)

3. Term of Office of members

2000-2007

4. Details of :-

(a) Compensatory Allowances:

(1) Daily Allowance

(2) Conveyance Allowance

(3) House Rent Allowance

(4) Travelling Allowance

(b) any other remuneration5. Composition:

Chief Secretary - Chairman

**MEMBERS** 

Secretary (PW), Secretary (Forest),

Secretary (Revenue)

Secretary (RD), Secretary (Planning)

HPPWD, Director (RO), Branch Office PWD HP Sectt. 4 MPs' and 4 MLA's

6. Mode of appointment: Non official Members

7. Qualification for membership/

Chairmanship:

MPs/MLAs

8. Functions: Monitoring of PMGSY programme as

approval by SLSC the projects Proposals will be forwarded by State Govt. to Govt. of India, Ministry of Rural Development.

(Vide paragraph 1.2 of Chapter I)
No. GAD-(PA)-4-(D)-42/90
Government of Himachal Pradesh
General Administration Department
(Parliamentary Affairs Department)

From

The Secretary (GAD) to the Government of Himachal Pradesh

To

The Secretary, Lok Sabha Secretariat, Parliament House Annexe, New Delhi-110 001.

Dated Shimla-171 002, the 7-8-2002.

Subject: Nomination of Members of Parliament in the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna (PMGSY).

Sir.

I am directed to refer to your letter No. 21/2/2(1)/2002/C1I dated 3 July 2002 on the subject cited above and to state that with reference to point No. (i) relating to remuneration payable to the members of the Committee it is stated that out of the funds received under PMGSY for office expenditure, a reasonable amount would be reserved to meet the expenditure on account of T.A./D.A. etc. as permissible to the Hon'ble Members. This money would be placed at the disposal of the S.E. IInd Circle, HPPWD to meet with the expenditure. In regard to point (ii) on mode of Appointment/Removal of members, as per the recommendation of the Standing Committee on Urban and Rural Development in their Twenty Sixth Report presented to Lok Sabha (Recommendation at S.No. 6-Paragraph No. 6.30) that, besides, local MPs and M.L.As should be members of the State Level Standing Committee as also in order to making this Committee more participative and an effective monitoring agent the State Government decided to include Lok Sabha M.Ps and 5 M.L.As from the State as members of the State Level Standing Committee. With regard to point (iii) relating to qualifications for membership/Chairmanship no such qualifications have been prescribed.

You are, therefore, requested that necessary approval of the Hon'ble Speaker, Lok Sabha may kindly be obtained and conveyed to this Department at the earliest.

> Yours faithfully Sd/-

Additional Secretary (GAD) to the Government of Himachal Pradesh.

(vide paragraph 2.1 of Chapter II)
No. GAD-C(PA)-4-(D)6-32/90
Government of Himachal Pradesh
General Administration Department
(Department of Parliamentary Affairs)

From

The Commissioner-cum-Secretary (G.A. Government of Himachal Pradesh.

To

The Secretary,

Lok Sabha Secretariat,

Dated November 5, 2001, Shimla-171002.

Subject: Reconstitution of State level Kol Dam Oustees Rehabilitation and

Consultative Committee.

Sir.

With reference to the above mentioned subject, I am directed to state that Government of Himachal Pradesh has decided to nominate Shri Maheshwar Singh, Suresh Chandel and Dhani Ram Shandil. Members of Parliament (Lok Sabha) as non-official members to the State Level Kol Dam Oustees Rehabilitation and Consultative Committee. It is, therefore, requested that hon. Speaker's approval may be obtained for the nomination of the said members' to the above mentioned Committee and the same may kindly be intimated to this Government. The information pertaining to the Committee is enclosed on the prescribed proforma.

Yours faithfully,

Sd/-

Addl. Secretary (G.A.)
Govt. of Himachal Pradesh.

Endorsement No.: As above

Copy for information to Finance Commissioner-cum-Secretary (Revenue), Government of Himachal Pradesh, Shimla-2 w.r.t. his letter No. REV(PD)A(4)-1/2001 dated 27.10.2001.

Additional Secretary (G.A.) Government of Himachal Pradesh.

#### LOK SABHA SECRETARIAT (COMMITTEE BRANCH—II) JOINT COMMITTEE ON OFFICES OF PROFIT (TENTH LOK SABHA)

#### **PROFORMA**

Name of Committee, board,

council etc.

State Level Kol Dam Oustees

Rehabilitation and Advisory Committee

2. Name of Act, Resolution,

Rules etc., under which constituted

3. Term of Office of members

Two years

As admissible

Through nomination

4. Details of:-

(a) Compensatory Allowances:—

(1) Daily Allowance

(2) Conveyance Allowance

(3) House rent Allowance

(4) Travelling Allowance

(b) Any other remuneration:

5. Composition:

6. Mode of appointment

Public representative

7. Qualification for membership/ Chairmanship:

8. Functions:

The function of the committee is to look after the work related to resettlement and

rehabilitation of Kol Dam Oustees.

# (vide Paragraph 2.2 of Chapter II) No. GAD-(PA)-4-(D)-32/90 Government of Himachal Pradesh General Administration Department (Confidential & Cabinet)

From

The Commissioner-cum-Secretary (GAD) to the Government of Himachal Pradesh

To

The Secretary,
Lok Sabha Secretariat,
Parliament House Annexe,
New Delhi-110001

Shimla-171 002

Dated 8 March, 2002

Subject:

Nomination of Members of Parliament (Lok Sabha) as non-official members of State Level Kol Dam Oustees Rehabilitation and Advisory

Committee.

Sir,

I am directed to refer to your letter No. 21/14/8/2001/CII dated 14 January, 2002 on the subject cited above and to send herewith the requisite information on the prescribed proforma in duplicate for information and necessary action.

You are, therefore, requested that necessary approval of the Hon'ble Speaker, Lok Sabha may kindly be obtained and conveyed to this Department at the earliest.

Yours faithfully,

Sd/-

Additional Secretary(GAD) to the Government of Himachal Pradesh.

No. as above Shimla-171002,

Dated March, 2002.

Copy is forwarded to the F.C.-cum-Secretary (Revenue) to the Government of Himachal Pradesh, Shimla-2 w.e.f. his letter No. Rev.(PD)C(2)-2/95 dated 29.2.2002 for information please.

Additional Secretary (GAD) to the Government of Himachal Pradesh.

## JOINT COMMITTEE ON OFFICES OF PROFIT Information pertaining to Project Cell

#### Points

- The Committee has been constituted with the approval of the Government.
- (ii) As per enclosure (Annexure-A).
- (iii) As per enclosure (Annexure-B).
- (iv) As mentioned in the notification of constitution of Committee.
- (v) Nil.
- (vi) (i) (a) Yes, Sir. It is purely an advisory Committee.
  - (b) No, Sir.
  - (ii) No, Sir.
    - (a) Nil.
    - (b) Nil.
    - (c) Nil.
  - (iii) Occasional nature.

#### Government of Himachal Pradesh Finance (Regulations) Department

No. FIN-C-B(7)-14/98 dated Shimla-171002, the 10th February, 1999

#### OFFICE MEMORANDUM

Subject: Entitlements of T.A. and D.A. to non-official members of the Committees.

The undersigned is directed to say that the matter regarding issue of revised entitlements of T.A. and D.A., to non-official members of the Committees of the State Government was under consideration of the Government and now in supersession of this Department O.M. No. Fin(C)G(1)-4/93 dated 17.9.1997, it has been decided that non-official members of such Committees/Directors nominated by the Government on the Board of Directors of Public Sector Undertakings shall be as under with immediate effect:—

#### (1) TRAVELLING ALLOWANCE

- (i) JOURNEY BY RAIL: They will be treated at par with Government servants of the first grade, and will be entitled to actual rail fare of the class of accommodation actually used but not exceeding the fare in which the Government servant of the first grade are normally entitled, i.e. accommodation of the highest class by whatever name it may be called provided in the railway by which the journey is performed.
- (ii) JOURNEY BY ROAD: They will be entitled to actual fare for travelling by taking single seat in a public bus, and if the journey is performed by motor cycle/scooter mileage allowance @ Rs. 1.00 per K.M. for journey performed outside Himachal Pradesh and Rs. 1.20 per K.M. in respect of journey performed within Himachal Pradesh or if the journey is performed by full taxi/own car, the member will be entitled to mileage allowance at rate of Rs. 3.50 per K.M. in respect of journey performed with in Himachal Pradesh and Rs. 3.00 per K.M. for the journey performed outside Himachal Pradesh.
- (iii) In addition to the actual fare of mileage as per item (i) and (ii) above, a member shall draw daily allowance for the entire absence from his permanent place of residence beginning with the departure from the place and ending with return to that place, at the same rates subject to the same terms and conditions as apply to Grade-I officers of the State Government.

#### (2) DAILY ALLOWANCE

Non-official members will be entitled to draw daily allowance for each day of the meeting at the rate of Rs. 120/- for attending deliberations of State level committee. Non official members attending meetings of other committees (which are not State level) will be entitled to daily allowance at the same rate admissible to grade-I officers of the State Govt.

- (ii) In addition to daily allowance for the day(s) of the meeting, a member shall also be entitled to daily allowance for halt on tour and out station in connection with the affairs of Committee as under:
  - (a) If the absence from Headquarters does not exceed six hours ......NIL

  - (c) If the absence from headquarters exceed 12 hours ......FULL

#### (3) CONVEYANCE ALLOWANCE

A members resident at a place where the meeting of the Committee is held will not be entitled to travelling and daily allowance on the scale indicated above but with be allowed only the actual cost of conveyance hired subject to a maximum of Rs. 20.00 per day. Before the claim is actually paid for, the controlling officer should verify the claim and satisfy himself after obtaining such details as may be considered necessary, that the actual expenditure was not less than the amount, claimed.

If such a member uses his own car, for local journey in connection with the purpose mentioned above, he will be granted mileage allowance at the rates admissible to officers of the first grade subject to a maximum of Rs. 20.00 per day.

- 4. The members will be eligible for travelling allowance for the journey actually performed in connection with the meetings of the Committee from and to the places of their permanent residence to attend the meeting of the committee or return to the place other than the place of his permanent residence after the termination of the meeting. Travelling Allowance shall be worked out on the basis of the distance actually travelled or the distance between the place of permanent residence at the venue of the meeting whichever is less.
- 5. MEMBERS OF THE PARLIAMENT: The members of the Parliament on the advisory committee in respect of journey performed by him by rail, road, air and steamer in connection with the work of the committee, shall be entitled to D.A./T.A. on the same scale as is admissible to him under 'Salaries and allowances of members of Parliament' as amended from time to time.
- 6. MEMBERS OF THE VIDHAN SABHA: The non-official members who are members of the Vidhan Sabha shall be entitled to TA/DA in respect of journeys—performed in connection with the work of the committee on the scale as is admissible to them under the salaries and allowances of Members of Legislative Assembly.
- 7. The members will not be entitled to daily allowance in connection with their assignment when the Vidhan Sabha or the Vidhan Sabha Committee on which the members are serving is in session as they will be drawing their daily allowance under the Salaries and allowances of members of the Legislative Assembly (HP) Act, 1971, from the Vidhan Sabha. However, if they certify that they were prevented from attending the session of the House or the Vidhan Sabha Committee/and did not draw any daily allowance from Vidhan Sabha they would be entitled to daily allowance at the rates as prescribed.

Provided that claims on account of travelling, halting and incidental allowances of members for attending the meeting of the Committees appointed by the

Government shall be paid after these have been countersigned by the Secretary Vidhan Sabha for encashment.

8. The provision of rules 4.17 & 6.1 of the H.P. Treasury Rules will apply mutatis in the case of overpayment made on account of Travelling Allowance to non official members.

The members will also not draw TA and DA including Conveyance allowance which will disqualify them from the Vidhan Sabha.

- 9. OFFICIAL MEMBERS: The Official members shall be entitled to the travelling and daily allowance admissible to them according to the rules governing them.
- 10. All the administrative Departments are requested to carry out necessary amendments strictly in accordance with these instructions at their own level wherever necessary in respect of such committees constituted by them, under intimation to this Department.

Sd/-

(MOHAN CHAUHAN)
Additional Secretary (FIN-REG) to the
Government of Himachal Pradesh.

To

All Administrative Departments of the Government of Himachal Pradesh.

No. Fin-C-B(7)-14./98, dated Shimla-171002, the 10th February, 1999. Copy forwarded to :—

- The Accountant General, Himachal Pradesh, Shimla-171003 with 25 spare copies.
- The Senior Deputy Accountant General (A&E), Himachal Pradesh, Shimla-171003 with 25 spare copies.
- 3. All Heads of Departments in Himachal Pradesh.
- 4. The Director, Institutional Finance & P.E., H.P., Shimla-2.
- The Examiner, Local Audit Department, Himachal Pradesh, Shimla-171002.
- 6. The Director, Treasury & Accounts Organisation, H.P.
- 7. All the District Treasury Officers/Treasury Officers in H.P.
- 8. All Public Sector Undertakings in Himachal Pradesh.
- 9. Guard File 100 copies.

Sd/-

(MOHAN CHAUHAN)
Additional Secretary (FIN-REG) to the
Government of Himachal Pradesh.

#### Government of Himachal Pradesh Department of Revenue (Project Cell)

No. Rev. (PD)(A)(4)-1/2001

Shimla-171002 Dated-28.8.2001

#### **NOTIFICATION**

The Governor is pleased to give his approval to constitute Himachal Pradesh State level Kol Dam Oustees Rehabilitation and Advisory Committee for the period of two years under the Chairmanship of hon. Chief Minister. Its objective is to supervise the work of rehabilitation pertaining to the oustees of Kol Dam Project and their other problems. The Committee consists the following official and non-official members:—

1.	Chief Minister, Himachal Pradesh	Chairman
2.	State Minister, Revenue, H.P.	Vice-Chairman
3.	Minister of Health, H.P.	Member
4.	Minister of Forest, H.P.	-do-
5.	Minister of Food & Supply, H.P.	-do-
6.	Thakur Ram Lal, M.L.A.	Kot-non-official member (Kahloor)
7.	Shri Dharmpal, M.L.A. (Arki)	-do-
8.	Shri J.B.L. Khachi, M.L.A. (Kumarsain) Mandi	-do-
9.	Shri Kesar Singh, Pradhan, Gram Panchayat, Tattapani Teh. Karsog, Distt. Mandi	-do-
10.	Shri Thakur Dutt, Pradhan, Gram Panchayat, Thali, Teh. Karsog, Distt. Mandi	-do-
11.	Shri Het Ram, Pradhan, Gram Panchayat, Randol, Teh. Karsog, Distt. Mandi	-do-
12.	Shri Sher Singh, S/o Shri Sukaru Ram, Vill: Járatu, Teh. Sundar Nagar, Distt. Mandi	Kot-non-official member
13.	Shri Vikram S/o Shri Dev Roop, Vill: Jaratu, Teh. Sundar Nagar, Distt. Mandi	-do-

14.	Shri Khyala Ram, Pradhan, Gram Panchayat, Dharnyara, Vill: Neri, Sub- Teh. Johri, Distt. Mandi	Kot-non-official member
15.	Shri Sher Singh S/o Shri Jagarnath Vill. and P.O. Aahan, Teh. Sundar Nagar, Distt. Mandi	-do-
16.	Shri Roshan Lal S/o Shri Ramditta, Ex-Pradhan, Gram Panchayat, Salapad (Khoral Village) Teh. Sunder Nagar Distt. Mandi	-do-
17.	Shri Birbal S/o Shri Hans Singhad, Vill: Kyan, Teh. Sunder Nagar, Distt. Mandi	-do-
18.	Shri Gandhi Ram S/o Shri Tarhad Vill: Ehan, Teh. Sundar Nagar, Distt. Mandi	-do-
19.	Shri Tulsi Ram, S/o Shri Kalu, Vill: Kyan, Teh. Sundar Nagar, Distt. Mandi	-do-
20.	Shri Jogindra Singh S/o Shri Sahlon Vill: Kyan, Teh. Sundar Nagar Distt. Mandi	-do-
DIST	Γ. BILASPUR	
21.	Shri Ramesh Babu, Pradhan, Gram Panchayat, Harnora, P.O. Harnora, Distt. Bilaspur	-do-
22.	Shri Jeet Ram S/o Shri Garaja Ram Vill. and P.O. Harnora, Distt. Bilaspur	-do-
23.	Shri Bhagat Ram, Ex-member, Block Development Committee, Vill: Nehar, P.O. Harnora, Distt. Bilaspur	-do-
24.	Shri Sita Ram S/o Shri Garaja Ram Vill: Deyalo Chhamb, P.O. Harnora Distt. Bilaspur	-do-
25.	Shri Banta Singh, Chairman, Distt. Council, Harnora, Distt. Bilaspur	-do-
26.	Shri Khajana Ram Vill: Chammod, P.O. Harnora, Distt. Bilaspur	-do-
27.	Shri Prem Lal S/o Shri Lachhman Vill: Devla Chhamb, P.O. Harnora, Distt. Bilaspur	-do-

28.	Shri Bhandari Ram, B.D.C. Member, Bohad Kasol, P.O. Harnora, Distt. Bilaspur	Kot-non-official member
29.	Shri Babu Ram S/o Shri Sukh Ram Vill. & P.O. Harnora, Distt. Bilaspur	-do-
DIST	r. solan	
30.	Shri Thakur Ram Bharadwaj Vill & P.O. Kandar, Teh. Arki, Distt. Solan	-do-
31.	Shri Brij Lal, Vill: Padhyar, P.O. Kandhar. Teh. Arki, Distt. Solan	-do-
32.	Shri Sukh Ram, Vill: Hawavani Kol, P.O. Kandhar, Teh. Arki, Distt. Solan	-do∙
DIST	r. Shimla	
33.	Shri Jay Chand Sagar S/o Shri Gyan, Chand, Vill. Palyar, Teh. Sunni, Distt. Shimla	-do-
34.	Shri Jai Singh S/o Shri Jwala Singh Vill: Annu Teh. Sunni, Distt. Shimla	-do-
35.	Shri Gange Ram S/o Shri Nar Singh Dutt. Vill. & P.O. Gharyana Teh. Sunni, Distt. Shimla	-do-
36.	Shri Roshan Lal S/o Shri Dablu Vill: Sakrodi, Teh. Sunni, Distt. Shimla	-do-
37.	Shri Shyam Chandra Pal S/o Shri Birpal Singh, Vill. & P.O. Sunni Distt. Shimla	-do-
38.	Chief Secretary, Govt. of Himachal Pradesh	Official Member
<b>39</b> .	Finance Commissioner-cum-Secretary, (Public Works)	
40.	Finance Commissioner-cum-Secretary (Irrigation & Public Health)	-do-
41.	Finance Commissioner-cum-Secretary (Forest)	-do-
42.	Finance Commissioner-cum-Secretary (Revenue)	-do-
43.	Secretary, Power, Govt. of Himachal Pradesh	
44.	Chairman, N.T.P.C., New Delhi	-do-

45.	Chairman, H.P. State Electricity Board	Official Member
46.	General Manager, Kol Dam	-do-
47.	Chief Engineer, Kol Dam	-do-
48.	Deputy Commissioner, Mandi/Solan Shimla/Bilaspur	-do-
49.	Commissioner, Revenue, H.P., Shimla	-do-
50.	Joint Secretary, (Revenue) Govt. of	Member-Secretary

Himachal Pradesh

- 2. Non. Official members of the above mentioned Committee will be pair T.A./mileage/D.A. for the journeys performed by them for the concered work of the Committee as per rule.
- 3. The Deputy Secretary/Under Secretary, Secretariat Administration (Accounts) Himachal Pradesh will be the Controlling Officer of the non-officia member and prepare his T.A. bills and it will be payable under the Head-2025 Secretariat-General Service-090-Secretariat—01 main Secretariat, Travelling Allowance expenditure.

Official members will be paid T.A. applicable to them as per rule.

By Order---

Commissioner, Finance & Secretary (Revenue).
Govt. of Himachal Pradesh.

#### **APPENDIX-I**

(Vide Paragraph 3.2 of Chapter III)

#### XV

## EXTRACTS OF THE MINUTES OF THE FIFTEENTH SITTING OF THE JOINT COMMITTEE ON OFFICES OF PROFIT (THIRTEENTH LOK SABHA)

The Committee sat on Thursday, 4 April, 2002 from 1230 to 1310 hrs. in Chairman's Room (No. 129) First Floor, Parliament House Annexe, New Delhi.

#### PRESENT

Shri Virendra Kumar — Chairman

**MEMBERS** 

Lok Sabha

- 2. Shri Moinul Hassan
- 3. Shri K.A. Sangtam
- 4. Shri Kharabela Swain

#### Rajya Sabha

- 5. Shri Nilotpal Basu
- 6. Shri Banarsi Das Gupta

#### SECRETARIAT

1. Shri Ram Autar Ram — Joint Secretary

2. Shri A.K. Singh — PCPI

3. Shri J.S. Chauhan — Under Secretary

At the outset, the Chairman welcomed the Members of the Committee. Thereafter, the Committee took up for consideration the following memoranda:—

#### Memorandum No. 32

#### (Punjab State Warehousing Corporation, Chandigarh)

The Committee noted from the information furnished by the Government of Punjab that the non-official members (including Members of Parliament) of the Punjab State Warehousing Corporation, Chandigarh were paid TA/DA for attending the meeting in addition to Rs. 750/- as a sitting fee. The payment of sitting fee was not covered by the 'compensatory allowance' as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

The Committee also noted that the functions of the Corporation were to acquire and build godowns and warehouses, run warehouses for the storage of agricultural produce, seeds, manures, fertilizers, agricultural implements and notified commodities, to arrange the transport facilities for agricultural produce, to act as an agent of the Central Warehousing Corporation of the Government for the purposes of the purchase, sale, storage and distribution of agricultural produce, seeds manures, fertilizers, agricultural implements and notified commodities and carry out such functions as may be prescribed. The Committee observed that the functions of the Corporation were both executive and financial in nature.

Keeping in view the above, the Committee decided that the non-official members (including Members of Parliament, if nominated) of the Corporation might not be exempted from disqualification for being chosen as, or for being, Members of Parliament.

\*\*

The Committee then adjourned.

\*\*

#### **APPENDIX-II**

(Vide Paragraph 1.3 of Chapter I)

#### XX

## EXTRACTS OF THE MINUTES OF THE TWENTIETH SITTING OF THE JOINT COMMITTEE ON OFFICES OF PROFIT (2002-2003)

The Committee sat on Wednesday, 30 October, 2002 from 1500 to 1530 hours in Chairman's Room No. 129, First Floor, Parliament House Annexe, New Delhi.

#### **PRESENT**

Shri Virendra Kumar — Chairman

**MEMBERS** 

Lok Sabha

- 2. Shri Nand Kumar Singh Chauhan
- 3. Shri G. Putta Swamy Gowda
- 4. Shri K.A. Sangtam
- 5. Shri Kunwar Sarvaraj Singh
- 6. Shri Kharabela Swain
- 7. Smt. Kumudini Patnaik

#### Rajya Sabha

- 8. Shri Sangh Priya Gautam
- 9. Shri Nilotpal Basu
- 10. Shri Eduardo Falerio

#### SECRETARIAT

1. Shri Ram Autar Ram — Joint Secretary

2. Shri A.K. Singh — PCPI

3. Shri Ashok Balwani — Under Secretary

At the outset, the Chairman welcomed the Members of the Committee. Thereafter, the Committee took up for consideration the following Memoranda:—

#### **MEMORANDUM NO. 36**

## Nomination of Members of Parliament in the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna, Himachal Pradesh

The Committee noted from the information furnished by the Govt. of Himachal Pradesh, General Administration Department that the non-official member (including

Members of Parliament) of the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna (PMGSY) would be paid TA/DA etc. as permissible to Hon'ble Members.

The Committee also noted that the function of the said Committee was to monitor the Pradhan Mantri Gram Sadak Yojna Programme as approved by SLSC. The project proposal would be forwarded by the State Government to the Government of India, Ministry of Rural Development. As such the function of the Committee was advisory in nature.

In view of the above, the Committee recommended that the non-official members (including Members of Parliament) of the State Level Standing Committee on Pradhan Mantri Gram Sadak Yojna (PMGSY) might be exempted from disqualification for being chosen as or for being Members of Parliament subject to the condition that amount of TA/DA/other remuneration provided to the non-official members (including Members of Parliament) of the said Committee does not exceed "Compensatory Allowance" as defined in Section 2(a) of Parliament (Prevention of Disqualification) Act, 1959.

The Committee then adjourned.

\*\*

#### APPENDIX-III

(Vide Paragraph 2.3 of Chapter II)

#### XXI

### EXTRACTS OF THE MINUTES OF THE TWENTY FIRST SITTING OF THE JOINT COMMITTEE ON OFFICES OF PROFIT (2002-2003)

The Committee sat on Wednesday, 4 December, 2002 from 1500 to 1530 hours in Chairman's Room No. 129, First Floor, Parliament House Annexe, New Delhi.

**PRESENT** 

Shri Virendra Kumar — Chairman

Members

Lok Sabha

- 2. Shri Moinul Hassan
- 3. Shri K.A. Sangtam
- 4. Shri Kharabela Swain

Rajya Sabha

5. Shri Nilotpal Basu

#### SECRETARIAT

1. Shri Ram Autar Ram — Joint Secretary

2. Shri A.K. Singh — PCPI

3. Shri Ashok Balwani — Under Secretary

At the outset, the Chairman welcomed the Members of the Committee. Thereafter, the Committee took up for consideration the following Memoranda:—

#### **MEMORANDUM NO. 38**

## Nomination of Members of Parliament (Lok Sabha) as non-official members of State Level Kol Dam Oustees Rehabilitation and Advisory Committee, Himachal Pradesh

The Committee noted from the information furnished by the Government of Himachal Pradesh that the non-official members (including Members of Parliament) of State Level Kol Dam Oustees Rehabilitation and Advisory Committee, Himachal Pradesh would be treated at par with the Government servants of the first grade in respect of journey by rail. For journey by road they would be entitled to actual fare for travelling by taking single seat in a public bus. By motorcycle/scooter mileage allowance @ Rs. 1.00 per km. for journey outside Himachal Pradesh and Rs. 1.20 per km within Himachal Pradesh. If the journey is performed by Taxi/own car within Himachal Pradesh Rs. 3.50 per Km. would be given and for outside Himachal Pradesh Rs. 3.00 per Km. would be paid.

The Committee also noted that the non-official members would also be entitled to draw DA for each day of the meeting at the rate of Rs. 120/- for attending the deliberations of the State Level Committees. For attending the meetings of the other Committees (which are not State level) they would be entitled to DA at the same rate admissible to Grade-I officers of State Government. In addition to daily allowance for the day(s) of meeting, a member would also be entitled to daily allowance for halt on tour and out station in connection with the affairs of Committee.

It was also noted that the Members of the Parliament on the Advisory Committee in respect of journey performed by him by rail, road, air and steamer in connection with the work of the Committee, would be entitled to TA/DA on the same scale as is admissible to him under 'Salaries and Allowances of Members of Parliament' as amended from time to time.

Hence, the Committee observed that TA/DA to be given to non-official members (including Members of Parliament) was covered under Compensatory Allowance as defined in Section 2(a) of Parliament (Prevention of Disqualification) Act, 1959.

As regards powers and functions of the Advisory Committee, the Committee noted that it would look after the work relating to the resettlement and rehabilitation of the Kol Dam Oustees. Hence, it was observed that the functions of the Committee were advisory in nature.

In view of the above, the Committee recommended that the non-official members (including Members of Parliament, if nominated) of the said Committee might be exempted from disqualification for being chosen as or for being a Member of Parliament subject to the condition that TA/DA proposed to be provided to them should not exceed the 'compensatory allowance' as defined in Section 2(a) of the Parliament (Prevention of Disqualification) Act, 1959.

The Committee then adjourned.

#### APPENDIX-IV

#### XXIII

### MINUTES OF THE TWENTY THIRD SITTING OF THE JOINT COMMITTEE ON OFFICES OF PROFIT

#### (THIRTEENTH LOK SABHA)

The Committee sat on Thursday, 27 March, 2003 from 1200 to 1230 hours in Chairman's Room No. 129, First Floor, Parliament House Annexe, New Delhi.

#### PRESENT

Shri Virendra Kumar — Chairman

- 2. Shri Nand Kumar Singh Chauhan
- 3. Shri Moinul Hassan
- 4. Shri K.A. Sangtam
- 5. Shri Kunwar Sarvarai Singh
- 6. Shri Kharabela Swain
- 7. Shrimati Kumudini Patnaik

#### SECRETARIAT

- Shri A. Louis Martin Deputy Secretary
   Shri Ashok Balwani Under Secretary
- At the outset, the Chairman welcomed the Members of the Committee. Thereafter, the Committee took up the draft Sixth Report for consideration.
- 3. The draft Sixth Report contained the following four chapters:-
- CHAPTER I Nomination of Members of Parliament to the State Level Standing
  Committee on Pradhan Mantri Gram Sadak Yojna, (PMGSY),
  Himachal Pradesh.
- CHAPTER II Nomination of Members of Parliament (Lok Sabha) as non-official members to State Level Kol Dam Oustees Rehabilitation and Advisory Committee, Himachal Pradesh.
- CHAPTER III Nomination of Members of Parliament to the State Level Vigilance and Monitoring Committee, Rajasthan.
- CHAPTER IV Punjab State Warehousing Corporation, Chandigarh.

The Committee considered and approved the Chapters I, II and IV mentioned above. As regards Chapter III, the Committee felt that further clarification was necessary as indicated in the succeeding para and decided to omit this Chapter from this report. Thereafter, the Committee adopted the draft Sixth Report and authorised the Chairman to present the same to Parliament.

4. As regards Chapter III, nomination of Members of Parliament to the State Level Vigitance and Monitoring Committee, Rajasthan, the Committee felt that it was not clear whether the scope of the functions of State Level Vigitance and Monitoring Committee was restricted only to the cases relating to Scheduled Castes and Scheduled Tribes or extended to all the cases. The Committee decided that further clarification might be sought from the Government of Rajasthan in this regard.

The Committee then adjourned.